

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.MA 601 of 2002  
(OA 877 of 96 )

Date of order : 24.1.2003

Present : Hon'ble Mr.B.P.Singh, Administrative Member

Hon'ble Mr.N.Prusty, Judicial Member

UNION OF INDIA & ORS.

VS

FAUDI GOPE

For the applicants : Mr. M.K.Bandyopadhyay, counsel

For the respondents: Mr.Samir Ghosh, counsel

O R D E R

B.P.Singh, A.M.

This MA has been filed for extension of time by 4 months for implementation of the order dated 17.7.02 passed in OA 877/96. The ld. counsel for the respondents in the OA has stated in the paragraph 3 of the MA which is reproduced as under :

"3. That when the aforesaid case was under process with CPO/E.Rly., Kolkata, a new decision of bifurcation of E.Rly., Kolkata into East Central Rly., Hajipur, has been taken w.e.f. 1.10.2002. As a result of this the entire set of papers of Revision have been diverted from Kolkata to Hajipur.

However, the concerned authorities have again moved CPO/Hajipur for disposal of the Revision Petition, which is under process but it will consume some more time i.e. about another 4 months."

2. From the above it is clear that there was some administrative problems due to bifurcation of E.Rly. into East Central Rly., Hajipur w.e.f. 1.10.2002. We are inclined to admit this point and we consider the extension of time for 4 months.

3. Ld. counsel for the applicant in the OA is present. He does appreciate the administrative problem created by bifurcation and does not object to the extension of time.

4. In view of the above we hereby extend the time as prayed for 4 months w.e.f. 25.11.02 the date on which this MA was filed and direct the respondent authorities in the OA and applicants in the MA to comply with our order dated 17.7.02 passed in OA 877/96 by 25.3.03.

